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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

Notification No. 36/2026-27
New Delhi, Dated: 15th September 2026

Subject: De minimis exemption from Registration-cum-Membership Certificate (RCMC) requirements for low-value exports - regarding

S.O. (E): In exercise of powers conferred by Section 5 of Foreign Trade (Development & Regulation) Act, 1992, read with paragraph 1.02 of the Foreign Trade Policy, 2023, as amended from time to time, the Central Government hereby makes the following amendment to the Foreign Trade Policy, 2023, with immediate effect:

In the Foreign Trade Policy, 2023, in paragraph 2.57, after sub-paragraph (b), the following sub-paragraph shall be inserted, namely :—

(c) Notwithstanding anything contained in sub-paragraphs (a) and (b) above, the requirement of a Registration-cum-Membership Certificate or a Certificate of Registration shall not apply to an export consignment where the Free-on-Board(FOB) value of the consignment does not exceed ₹ 3,00,000.

Effect of the Notification: With an objective to promote small value exports, especially Exports through Postal, Courier and other emerging channels, this notification exempts export consignments with an FOB value not exceeding ₹ 3,00,000 from the requirement of obtaining a RCMC or Certificate of Registration. Export consignments with an FOB value exceeding ₹ 3,00,000 shall continue to require a valid RCMC or Certificate of Registration wherever such requirement is otherwise applicable under the Foreign Trade Policy, 2023.

This is issued with the approval of Minister of Commerce & Industry.


(Lav Agarwal)
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